

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 695 OF 2024

**IN THE MATTER OF:
SHYAM JI MISHRA**

.... APPLICANT

VERSUS

STATE OF U.P. & ORS.

.... RESPONDENTS

INDEX

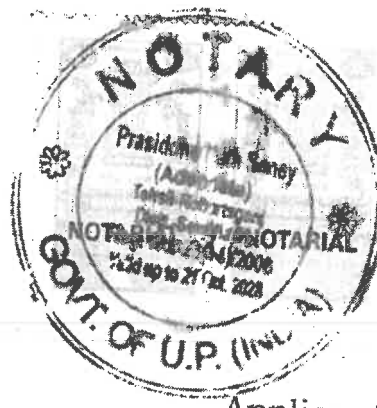
Sl. No.	Particulars	Pages
1.	Response on behalf of the Respondent No.4, U.P. Pollution Control Board.	1 – 5
2.	<u>ANNEXURE-1</u> True copy of letter dated 30.08.2024.	6 – 15
3.	<u>ANNEXURE-2</u> True copy of letter dated 20.08.2024.	16
4.	<u>Annexure-3</u> True copy of letter dated 28.08.2024.	17 – 48
5.	<u>ANNEXURE-4</u> True copy of letter dated 14.10.2024.	49
6.	<u>ANNEXURE-5</u> True copy of letter dated 14.10.2024.	50

NEW DELHI
DATED: 17.10.2024



(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board,
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO-695/2024



IN THE MATTER OF:

Shyam Ji Mishra

Versus

State of Uttar Pradesh

.....Applicant

.....Respondent(s)

Order Date- 02.09.2024
Next Listing- 22.10.2024

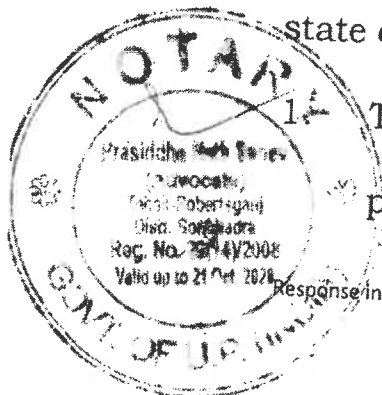
2 Tickets Rs-10/-
(Signature)
(P.N. SONEY)
Adv. NOTARY
Robertsganj-Sonbhadra

RESPONSE ON BEHALF OF THE RESPONDENT NO.-4,
UTTAR PRADESH POLLUTION CONTROL BOARDIN
COMPLIANCE TO THE ORDER DATED 02.09.2024
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

I, Shashi Vindkar aged about 41 years S/o Shri Lalaram, presently posted as Regional Officer, U.P. Pollution Control Board, Sonbhadra do hereby solemnly affirm and state on oath as under:

That the deponent is working on the abovementioned post and being authorized officer in the captioned

Response in OA 695 of 2024 on the behalf of R-4

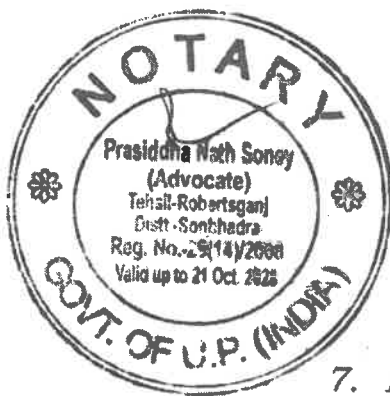


matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.

2. That Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 02.09.2024 has passed the following directions:

"...6. In these facts and circumstances, we implead following as respondents:-

1. State of UP through Additional Chief Secretary/Principal Secretary Environment, Forest and Climate Change, Lucknow.
2. Principal Chief Conservator of Forest, U.P, Lucknow.
3. Divisional Forest Officer, Sonebhadra
4. U.P pollution Control Board through Member Secretary at Building No. TC-12V, VibhutiKhand, Gomti Nagar Lucknow-226 010
5. Ministry of Environment, Forest and Climate Change, New at JorBagh Rd, Lodi Colony, New Delhi, Delhi 110003
6. U.P. RajvidyutUpadan Nigam Limited, Obra, Sonebhadra through its Managing Director.
7. Obra Thermal Power Project Limited, U.P. RajvidyutUpadan Nigam Limited, Obra, Sonebhadra through its Chief General Manager.
7. Registry shall issue notices to the above respondents to enable them to file their response within one month after receipt of notice.
8. List on 22.10.2024..."



Response-

3. That the Uttar Pradesh Pollution Control Board, hereinafter referred as UPPCB, had submitted joint

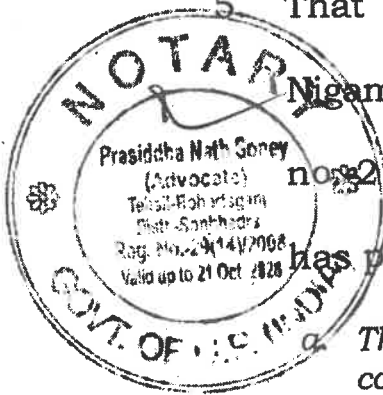
committee report as nodal agency in compliance to the order dated 24.07.2024 passed by this Hon'ble Tribunal vide reference no G0832/OANo.695/2024 Dated-30.08.2024. A copy of letter dated 30.08.2024 is being annexed herewith as **Annexure-R4/1**.

4. That vide its letter No. G0805/OANo695/2024 dated 20.08.2024 the Regional Officer, UPPCB, Sonbhadra has directs the M/s UPRVUNL, Obra Thermal Project, Obra, Sonbhadra for providing the information about Status of compliance of conditions of Environmental Clearance obtained for construction of Obra-C & Obra-D thermal Project, status of cutting of trees to construct the Obra-C & Obra-D Project and status of planted trees in lieu of trees cut. A copy of letter dated 20.08.2024 is being annexed herewith as **Annexure-R4/2**.

- 5 That the M/s Uttar Pradesh Rajya Vidhyut Utpadan Nigam Limited 'UPRVUNL', Obra, Sonbhadra vide letter no. G21020/Mu.Ma.Pra./W-2/81-B-3S dated-28.08.2024

has provided the following information:-

The project had obtained Environmental Clearance to construct the thermal project Obra-C and has submitted the status of compliance of conditions.



- b. To construct the Obra-C project, The project had paid Rs9,50,400/- to Obra Forest Division for planting 8382 trees in lieu of cutting of 4191 trees and paid Rs 9,33,588/ for planting 6712 trees in lieu of cutting of 1156 trees.
- c. The MejaUrja Nigam Private Limited 'MUNPL' will do construction of Obra-D thermal project jointly with the M/s NTPC after obtaining permission from concerned department. To establish the Obra-D Thermal Project, G.L.P. has not been decided yet. The cutting of trees will be done after finalization of G.L.P. and getting permission/ NOC from Concerned DFOs.
- A copy of letter dated 28.08.2024 is being annexed

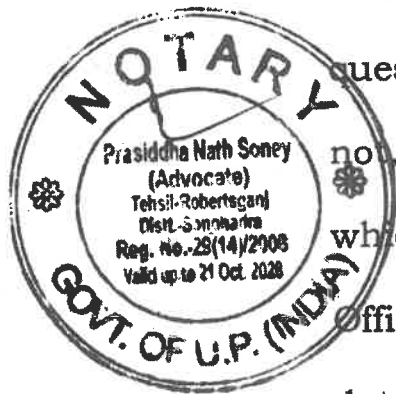
herewith as **Annexure-R4/3.**

6. That vides its letter No. G 0922/OA No 695/2024 dated 14.10.2024 the Regional Officer, UPPCB, Sonbhdara has requested to the Divisional Forest Officer, Obra Forest Division, Obra, Sonbhadra for providing the factual report including the data regarding the land in

question i.e. the trees have been cut is a forest land or not, the kind of trees, age and other details of the trees which were allowed to be cut by Divisional Forest Officer as well as ownership of that land. A copy of letter dated 14.10.2024 is being annexed herewith as

Annexure-R4/4.

7. That vides its letter No. G 0923/OA No 695/2024 dated 14.10.2024 the Regional Officer, UPPCB, Sonbhdara



has directs the M/s UPRVUNL, Obra Thermal Project, Obra, Sonbhadra for providing the data regarding the land in question i.e. the trees have been cut is a forest land or not, the kind of trees, age and other details of the trees which were allowed to be cut by Divisional Forest Officer as well as ownership of that land. A copy of letter dated 14.10.2024 is being annexed herewith as **Annexure-R4/5.**

8. That the above response on behalf of the Respondent No.-4, Uttar Pradesh Pollution Control Board, is submitted before this Hon'ble National Green Tribunal, Principal Bench, New Delhi for perusal and kind consideration.



[Handwritten Signature]

[Handwritten Signature]
Deponent

VERIFICATION

Verified at Sonbhadra on this 15 day of October, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

88915

Shashi Wadhwan
R/o
We
as been identified by Shri
appeared before me on at a.m./p.m.
I certified that he/she understands and admits the truthness
of facts mentioned in the affidavit/declaration. And
administered oath to him

[Handwritten Signature]
Deponent



6
 क्षेत्रीय कार्यालय,
 REGIONAL OFFICE,
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
 U.P. POLLUTION CONTROL BOARD
 सोनभद्र
 SONBHADRA



संदर्भ संख्या:-

Ref.No.: 610832/OANO-695/2024

दिनांक:-

Date: 30/08/2024

To,

The Registrar,
 Hon'ble National Green Tribunal,
 Copernicus Marg,
 New Delhi.
 E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in pursuant to order dated 24.07.2024 passed by Hon'ble NGT in the matter of Original Application No.695/2024, Shyam Ji Mishra Versus State of Uttar Pradesh.


Sir,

In Compliance of Hon'ble NGT order dated 24.07.2024 in the matter of O.A. No. 695/2024, Shyam Ji Mishra Versus State of Uttar Pradesh, and the Joint Committee report is being filed herewith.

It is requested that the aforesaid Joint Committee report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


 (U.K. Gupta)
 Regional Officer
 Sonbhadra.

Endt. No. & date as above.**Copy to:-**

1. District Magistrate, Sonbhadra for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer
 Sonbhadra.

Joint Committee Report in pursuant to order dated 24.07.2024 passed by Hon'ble NGT in the matter of Original Application No. 695/2024 Shyamji Mishra Versus State of UP.

1. Hon'ble NGT vide its Order dated 24.07.2024 passed by Hon'ble NGT in the matter of Original Application No. 695 / 2024 Shyamji Mishra Versus State of U.P., instructed the following:-

“.....2.The allegations made in the letter petition give arise to substantial question relating to environment due to implementation of Scheduled enactments under NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual Report for which we find it appropriate to obtain a factual Report for which we constitute a Joint Committee comprising District Magistrate, Sonbhadra, Uttar Pradesh Pollution Control Board, Divisional Forest Officer, Sonbhadra and integrated Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow.

3. Uttar Pradesh Pollution Control Board shall be the Nodal Agency for compliance and coordination.

4. Above Committee shall visit the site, interact with Project Proponent, as also with complainant, collect relevant information and submit a factual Report within one month to this Tribunal.

6. List this matter on 02nd September, 2024.”

For accordingly, the following members have been nominated by the concerned departments for the said committee:-

- a. Shri (Dr.) Pranay Misra, Assistant Inspector General of Forest, MoEF & CC, RO, Lucknow.
- b. Shri Subhash Chandra Yadav, ADM (Judicial), Sonbhadra.

- c. Shri Kunj Mohan Verma, Divisional forest Officer, Sonbhadra Forest Division, Sonbhadra
- a. Shri Umesh Kumar Gupta, Regional Officer, UPPCB, Sonbhadra.
2. That the relevant part of the letter petition enumerating grievances of the applicants is reproduced as follows:-

“1. This Original Application has been registered in exercise of suomoto jurisdiction under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as ‘NGT Act, 2010’) on a letter petition dated 08.10.2023 sent by ShyamJi Mishra alleging that for construction of colonies of Obra Power Plant i.e. Obra ‘C’ Thermal Power Station above 50,000 trees were cut illegally in collusion with authorities and now project for establishment of Obra ‘D’ Thermal Power Project has been sanctioned for which about 1,00,000 trees are likely to be cut and no compensatory plantation activities have been undertaken by the project proponent.

3. The Committee members discussed and decided a date for carrying out field visit on dated 24.08.2024. The Intimation letter had been issued to all concerned departmental officers along with the complainant by Regional Officer ‘RO’, UPPCB, Sonbhadra vide reference No. G0812/OANo.695/2024 dated 21.08.2024.(Annexure-1)
4. The joint committee conducted the site visit from dated-24.08.2024 along with Joint Committee Member, Project Proponent i.e. representative of M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam (UPRVUNL) Ltd., Obra Thermal Power Plant, Obra, Sonbhadra. As complainant, Mr. ShyamJi Mishra or their representative was not present at the time of inspection.

5. UPPCB has issued Consent to Established (CTE) to M/s M/s UPRVUNL, Obra-C project (2x660 MW) vide ref. No. 62090/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2020 dated 28.08.2020.(Annexure-2)
6. The salient observations found during visit by the joint committee members are summarized as follows:-
 - a) Construction/Expansion work of M/s UPRVUNL, Obra-C Thermal Project (2x660 MW) was found under progress. However, the work about cutting of trees for Expansion/Construction of M/s UPRVUNL, Obra-C Thermal Project was found completed.
 - b) M/s Obra Thermal Project had planted sapling in lieu of cutting of trees for the construction of project of residential colony under Obra-C project through concerning forest department. The officials of Obra Forest Division planted 8382 saplings at obra sector-9 (Ka) Area 7.62 Hectare and 6714 saplings at obra sector 9(Kha) Area 6.10 hectare.
 - c) The site Photographs of Obra Sector 9 (Ka) and Obra Sector 9 (Kha) are as follows:-





Fig. 2. Site Photographs of Plantation Area of Obra Sector 9 (Ka), Obra



Fig. 3. Site Photographs of Plantation Area of Obra Sector 9 (Kha), Obra

d) Primary marking and Counting work of tress for deforestation was found under progress at proposed establishment of M/s UPRVUNL, Obra-D, Thermal Project, Obra, Sonbhadra. The Photographs about site visits are as follows:-





Fig.4. Photographs of site proposed for deforestation to established Obra-D Thermal Project.

- e) Divisional Forest Officer 'DFO', Obra Forest Division, Obra, Sonbhadra informed that the Joint committee inspection are under process to determine the impacted area along with trees for the construction of Obra-D Thermal Project. No work of construction of Obra-D project was found under progress.
7. Regional Officer 'RO', UPPCB, Sonbhadra requested Divisional Forest Officer, Obra Forest Division, Obra, Sonbhadra Vide letter No. G0806/OA No 695/2024 dated 20.08.2024 for providing the information about status of cutting trees for the construction of Obra-C Colony, details about NOC issued by the forest department for cutting of trees, planted trees in lieu of the trees being cut for the establishment of Obra-C Colony and M/s Obra-D Thermal Power Plants. etc. (Annexure-3)
8. The Divisional Forest Officer, Obra Forest Division, Obra, Sonbhadra vide their letter no.- 463/Obra/ 10 Case dated 27.08.2024 (Annexure-4) with letter no. 55/Chopan/10 Case Dated 27.08.2024 of Sub-Divisional Forest Officer, Obra Forest Division, Obra has provided the following information:-

8.1. The Divisional Forest Officer, Obra Forest Division, Obra, Sonbhadra had issued permission for cutting of 4191 affected trees for construction of M/s Obra-C Thermal Project, Obra, Sonbhabra vide their letter no.-1784/ Obra/ 37 dated 25.11.2016. Thereafter, the Divisional Forest Officer, Obra Forest Division, Obra, Sonbhadra had issued permission for cutting of 1156 affected trees for construction of M/s Obra-C Thermal Project, Obra, Sonbhabra vide their letter no.-3029/ Obra/ 37 dated 05.03.2018.

8.2. The Land Arazi number 2327KA Category 6-2 of Village-BilliMarkundi is covered under Obra-C thermal project and registered with the name of M/s Uttar Pradesh Rajya Vidhyut Utpadan Nigam Limited 'UPRVUNL', Obra, Sonbhadra in revenue record, which is not advertised in gazette about Section-20 for village of Billi Markundi.

8.3. M/s Uttar Pradesh Rajya Vidhyut Utpadan Nigam Limited 'UPRVUNL', Obra, Sonbhadra had desisted of affected 4191 trees and 1156 trees i.e. total 5347 trees after obtaining permission of concerned forest division to construct the Obra-C Project.

8.4. M/s UPRVUNL, Obra, Sonbhadra had planted trees in the sequence of deforest trees to construct the Obra-C Project through Obra Forest Division, Obra, Sonbhadra which detail are as follows:-

Sl. No.	Name of the Forest Range	Plantation Year	Name of Area, where plantation done	Area (Hectare)	Nos. of planted trees	Nos. of alive plants	Survival percentage
1.	Dalla	2021	Obra Sector 9(Ka)	7.62	8382	6301	75.17

2.	Dalla	2022	Obra Sector 9(Kha)	6.10	6714	5397	80.12
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Above Plantation is as per the Standard of Forest Department.

- 8.5. The Joint inspection is under progress to determine the impacted area along with affected trees for the construction of Obra-D Thermal Project.
- 8.6. The Obra Forest Division, Obra, Sonbhadra had not issued permission for cutting of trees to construct the Obra-D Project at present.
9. Regional Officer, UPPCB, Sonbhadra vide letter No. G0805/OANo695/2024 dated 20.08.2024 has asked M/s UPRVUNL, Obra Thermal Project, Obra, Sonbhadra for providing the information about Status of compliance of conditions of Environmental Clearance obtained for construction of Obra-C & Obra-D thermal Project, status of cutting of trees to construct the Obra-C & Obra-D Project and status of planted trees in lieu of trees cut.
10. The M/s Uttar Pradesh Rajya Vidhyut Utpadan Nigam Limited 'UPRVUNL', Obra, Sonbhadra vide their letter no.-21020/Mu.Ma.Pra./W-2/81-B-3S dated 28.08.2024 (Annexure-5) has provided the following information:-
- 10.1. The project had obtained Environmental Clearance to construct the thermal project Obra-C and has submitted the status of compliance of conditions.
- 10.2. To construct the Obra-C project, The project had paid Rs 9,50,400/- to Obra Forest Division for planting 8382 trees in lieu of cutting of 4191 trees and paid Rs 9,33,588/ for planting 6712 trees in lieu of cutting of 1156 trees.

10.3. The MejaUrja Nigam Private Limited 'MUNPL' will do construction of Obra-D thermal project jointly with the M/s NTPC after obtaining permission from concerned department. To establish the Obra-D Thermal Project, G.L.P. has not been decided yet. The cutting of trees will be done after finalization of G.L.P. and getting permission/NOC from Concerned DFOs.

Conclusion / Recommendations / Suggestions:



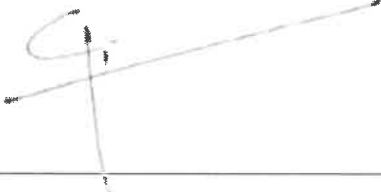

M/s UPRVUNL, Obra, Sonbhadra had planted 15096 trees in lieu of cutting of 5347 trees to construct the Obra-C Project through Obra Forest Division, Obra, Sonbhadra. As per information provided by forest division, 11680 trees are alive out of planted 15096 trees and percentage of survival of trees was found as per standard. To establish the Obra-D Thermal Project, G.L.P. has not been decided yet. The cutting of trees will be done after finalization of G.L.P. and getting permission/NOC from Concerned DFOs. Hence, the suggestions of the joint committee are as follows: -

- a) M/s U.P. Rajya Vidhyut Utpadan Nigam Limited, Obra, Sonbhadra must ensure that fencing should be done around planted trees in Obra Sector-9 (Ka) and Sector-9(Kha).
- b) M/s U.P. Rajya Vidhyut Utpadan Nigam Limited, Obra, Sonbhadra must ensure the survival percentage of planted trees as per standard of forest department.

c) Divisional Forest Officer, Obra Forest Division, Obra, Sonbhadra must ensure the cutting of trees as per law to construct the Obra-D project.

d) Divisional Forest Officer, Obra Forest Division, Obra, Sonbhadra must initiate action against defaulters as per law, if any evidence comes into light about illegal cutting of trees to construct the Obra-D project.

The above Joint Committee report may be filed for kind information and consideration of this Committee.

Name of the Committee members		Signature
1.	Shri (Dr.) Pranay Misra, Assistant Inspector, General of Forest, MoEF & CC, RO, Lucknow.	
2.	Shri Subhash Chandra Yadav, ADM (Judicial), Sonbhadra.	
3.	Shri Kunj Mohan Verma, Divisional Forest Officer, Sonbhadra Forest Division, Sonbhadra	
4.	Shri Umesh Kumar Gupta, Regional Officer, UPPCB, Sonbhadra	
Dated:29.08.2024		



16
क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

Annexure-R4/2.77



संदर्भ संख्या:-

Ref.No.: G10805/OA-695/2024

दिनांक:-

Date: 24/08/2024

सेवा में,

मुख्य महाप्रबन्धक,
मे० उ०प्र० राज्य विद्युत उत्पादन निगम लि०,
ओबरा तापीय परियोजना, ओबरा,
जनपद-सोनभद्र।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-695/2024 श्याम जी मिश्रा बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-24.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय लखनऊ के पत्रांक-H15302/सी-2/NGT/07/24 दिनांक-06.08.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश में वर्णित आवेदक की शिकायत के मुख्य अंश निम्नवत् है:-

"I.... that for construction of colonies of Obra Power Plant i.e. Obra 'C' Thermal Power Station above 50,000 trees were cut illegally in collusion with authorities and now project for establishment of Obra 'D' Thermal Power Project has been sanctioned for which about 1,00,000 trees are likely to be cut and no compensatory plantation activities have been undertaken by the project proponent...."

उक्त सम्बन्ध में संयुक्त समिति को निम्न विन्दुओं पर सूचनार्थ आपके स्तर से प्राप्त होना अपेक्षित है:-

1. मेसर्स ओबरा तापीय परियोजना, परियोजना "सी" एवं परियोजना "डी" के निर्माण हेतु पर्यावरणीय स्वीकृति एवं अधिशेषित शर्तों की अनुपालन आख्या।
2. मेसर्स ओबरा तापीय परियोजना, परियोजना "सी" से सम्बन्धित आवासीय कालोनी के निर्माण हेतु पातन वृक्षों का विवरण तथा पातन वृक्षों के सापेक्ष किये गये वृक्षारोपण की अद्यतन स्थिति का विवरण।
3. मेसर्स ओबरा तापीय परियोजना, परियोजना "डी" की स्वीकृति हेतु प्रश्नगत स्थल वन भूमि के अन्तर्गत आच्छादित है अथवा नहीं तथा पातन वृक्षों की संख्या एवं वन विभाग से सम्बन्धित अनापत्ति का विवरण।
4. मेसर्स ओबरा तापीय परियोजना, परियोजना "डी" की स्वीकृति हेतु पातन एक लाख वृक्षों के सापेक्ष वृक्षारोपण की स्थिति का विवरण।

परियोजना "सी" से सम्बन्धित कालोनी आवासीय कालोनी के निर्माण हेतु तथा परियोजना "डी" की स्वीकृति हेतु वन विभाग से अनुमति प्राप्त कर पातन किये गये वृक्षों की संख्या तथा अवैध कटान किये जाने के विरुद्ध परियोजना पर हुई कार्यवाही का विवरण।

भवदीय,


20/08/2024

(यू०के० गुप्ता)
क्षेत्रीय अधिकारी

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, सोनभद्र को सादर सूचनार्थ प्रेषित।
2. प्रभागीय वनाधिकारी, सोनभद्र वन प्रभाग, सोनभद्र।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. संयुक्त समिति के सदस्यों को सूचनार्थ।


20/08/2024

क्षेत्रीय अधिकारी

कार्यालय मुख्य महाप्रबन्धक
ओबरा ताप विद्युत परियोजना
उ०प्र०रा०वि० उत्पादन नि०लि०
(उ०प्र० सरकार का उपक्रम)
प० आ० : ओबरा-231219
जिला : सोनभद्र (उ० प्र०)



OFFICE OF CHIEF GENERAL MANAGER
OBRA THERMAL POWER PROJECT
U. P. R. VIDYUT UTPADAN NIGAM LTD.
(U.P. Govt. Undertaking)
P.O. : OBRA - 231219
DISTRICT: SONEBHADRA (UP)

CIN-U40101UP1980SGC005065
पत्रांक: 21020/मु०म०प्र०/डब्लू-1/810-3 एम

दिनांक: 28 08, 2024

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-695/2024 श्याम जी मिश्रा बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 24.07.2024 के अनुपालन के सम्बन्ध में।

क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
सोनभद्र।

कृपया उपरोक्त विषयक स्वकार्यालयीय पत्रांक G0805/OA-695/2024 दिनांक 20-08-2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से विषयांकित प्रकरण के निस्तारण हेतु बिन्दुवार आख्या प्रेषित करने हेतु सूचित किया गया है। उक्त के कम में वांछित बिन्दुवार आख्या निम्नवत् है:-

क्रम सं०	वांछित सूचना	अभ्युक्ति
1.	मेसर्स ओबरा तापीय परियोजना, परियोजना 'सी' एवं परियोजना 'डी' के निर्माण हेतु पर्यावरणीय स्वीकृति एवं अधिरोपित शर्तों की अनुपालन आख्या।	ओबरा 'स' तापीय परियोजना के निर्माण हेतु पर्यावरणीय स्वीकृति की छायाप्रति एवं अधिरोपित शर्तों की अद्यतन अनुपालन आख्या संलग्न है। अवगत कराना है कि प्रस्तावित 2x800 मे०वा० ओबरा 'द' तापीय परियोजना की स्थापना का कार्य उन्निति एवं मेसर्स एन०टी०पी०सी० के संयुक्त उपक्रम मेसर्स एम०यू०एन०पी०एल० द्वारा सम्पादित कराया जा रहा है। अतः वांछित आख्या मेसर्स एम०यू०एन०पी०एल० के सहम प्राधिकारियों से प्राप्त की जा सकती है।
2.	मेसर्स ओबरा तापीय परियोजना, परियोजना 'सी' से सम्बन्धित आवासीय कालोनी के निर्माण हेतु पातन वृक्षों का विवरण तथा पातन वृक्षों के सापेक्ष किये गये वृक्षारोपण की अद्यतन स्थिति का विवरण।	प्रथम चरण में ओबरा 'स' तापीय परियोजना की स्थापना हेतु चिन्हित ओबरा आवासीय परिक्षेत्र यथा सेक्टर 5,6 एवं 7 में उपस्थित कुल 4191 वृक्षों के कटान हेतु ओबरा वन प्रभाग के पक्ष में रु० 4,19,100.00 मात्र का भुगतान किया गया। उक्त पातन वृक्षों के सापेक्ष ओबरा परियोजना के स्वामित्व की भूमि पर कुल 8382 पौधों का रोपण कराये जाने हेतु रु० 9,50,400.00 मात्र का भुगतान ओबरा वन प्रभाग को किया गया है। द्वितीय चरण में ओबरा 'स' तापीय परियोजना की स्थापना हेतु चिन्हित ओबरा आवासीय परिक्षेत्र यथा सेक्टर 2,3, एवं 4 में उपस्थित कुल 1156 वृक्षों के कटान एवं उनके विरुद्ध 6712 पौधों के रोपण हेतु ओबरा वन प्रभाग के पक्ष में धनराशि रु० 9,33,588.00 मात्र का भुगतान ओबरा वन प्रभाग को किया गया है तथा कुल 8382 एवं 6712 पौधों का रोपण ओबरा परियोजना के स्वामित्व की भूमि पर कराया गया।
3.	मेसर्स ओबरा तापीय परियोजना, परियोजना 'डी' की स्वीकृति हेतु प्रश्नगत स्थल वन भूमि के अन्तर्गत आच्छादित है अथवा नहीं तथा पातन वृक्षों की संख्या एवं वन विभाग से सम्बन्धित अनापारित का विवरण।	अवगत कराना है कि प्रस्तावित 2x800 मे०वा० ओबरा 'द' तापीय परियोजना की स्थापना का कार्य उ०नि०लि० एवं मेसर्स एन०टी०पी०सी० के संयुक्त उपक्रम मेसर्स मेजा ऊर्जा नियम प्रा० लि० द्वारा सम्पादित कराया जा रहा है। अतः प्रकरण के सम्बन्ध में विस्तृत आख्या मेसर्स मेजा ऊर्जा नियम प्रा० लि० के सहम प्राधिकारियों से प्राप्त की जा सकती है। सूच्य है कि ओबरा 'द' तापीय परियोजना की स्थापना हेतु चिन्हित भूमि ओबरा तापीय परियोजना के स्वामित्व की है तथा अद्यतन ओबरा 'द' तापीय परियोजना की स्थापना हेतु

कार्यालय मुख्य महाप्रबन्धक
ओबरा ताप विद्युत परियोजना
उ०प्र०रा०वि० उत्पादन नि०लि०
(उ०प्र० सरकार का उपक्रम)
प० आ० : ओबरा-231219
जिला : सोनभद्र (उ० प्र०)



OFFICE OF CHIEF GENERAL MANAGER
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CIN-U40101UP1980SGC005065

		जी०एल०पी० पुनरीक्षित किया जा रहा है। जी०एल०पी० का अन्तिम निर्धारण होने के उपरान्त ही पातन वृक्षों की संख्या, वन विभाग से अनापत्ति/अनुमति इत्यादि मेसर्स एम०यू०एन०पी०एल० द्वारा प्राप्त किया जायेगा।
4	मेसर्स ओबरा तापीय परियोजना, परियोजना 'डी' की स्वीकृति हेतु पातन एक लाख वृक्षों के सापेक्ष वृक्षारोपण की स्थिति का विवरण।	बिन्दु सं० 03 के अनुरूप।

संलग्नक:- यथाउपरोक्त।

21020
पत्रांक / म०म०प्र० / डब्लू-1 / 81वी-3/प्र तददिनांक:-

- प्रतिलिपि निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-
1. महाप्रबन्धक(प्रशासन), ओबरा ताप विद्युत गृह, ओबरा।
 2. महाप्रबन्धक(निर्माण), ओबरा ताप विद्युत गृह, ओबरा।
 3. अधीक्षण अभियन्ता, ओबरा स जानपद निर्माण मण्डल-प्रथम/द्वितीय, ओबरा ताप विद्युत गृह, ओबरा।
 4. अधिशासी अभियन्ता, ओबरा 'स' जानपद निर्माण खण्ड-प्रथम/चतुर्थ, ओबरा ताप विद्युत गृह, ओबरा।
 5. अधिशासी अभियन्ता, जानपद अनुरक्षण खण्ड-षष्ठम, ओबरा 'ब' ताप विद्युत गृह, ओबरा।

(आर०के० अग्रवाल)
मुख्य महाप्रबन्धक

28/8/24
27/8/2024
28/8

(आर०के० अग्रवाल)
मुख्य महाप्रबन्धक

28/8/24
27/8/2024
28/8



J-13012/144/2007-JA.II (T)
Government of India
Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi-110003.

Dated: 21.06.2016

To
The Chief Engineer (Civil-New Projects),
M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam Ltd.,
(U.P Govt. undertaking)
7th Floor, Shakti Bhawan Extn.,
14 Ashok Marg, Lucknow-226001.
E.mail: ce.civil.newprojects@uprvunl.org

Sub: Expansion of Obra TPP by addition of 2x660 MW at Obra, Tehsil Robertsganj, District Sonbhadra, Uttar Pradesh by M/s Uttar Pradesh Rajya Vidyut Utpadan Nigam Ltd. (UPRVUNL) - reg. Environmental Clearance.

Sir,

This has reference to your online application dated 11.09.2015 and essential/additional documents submitted vide letters dated 23.11.2015, 14.01.2016 and 28.02.2016 w.r.t the aforesaid project. The Ministry has examined the proposal.

2. It is inter-alia, noted that the ToR for preparation of EIA/EMP report for 2x500 MW was accorded by the Ministry on 05.10.2007. Public Hearing was conducted on 18.12.2008. Based on the EAC recommendation in its 36th Meeting held during 14th-15th November, 2011, the request of UPRVUNL for change in unit configuration from 2X500 MW to 2X660 MW was agreed to by the Ministry vide letter dated 30.01.2012. The revised EIA/EMP report in consonance with the changed scenario by taking into consideration the cumulative impacts, compliance to the conditions by the existing TPP and revised Form-I were also sought.
3. The revised EIA report was appraised by the EAC during its 60th meeting held on November 5-6, 2012. Accordingly, MoEF vide letter dated 18.04.2013 directed UPRVUNL to collect the fresh AAQ, Water & Soil data and revise the EIA/EMP report, re-conduct Public Hearing based on revised EIA/EMP report and also submit additional information/documents sought by the EAC. Subsequently, the EIA Report had been revised and UPPCB had re-conducted Public Hearing on 17.10.2014.
4. The proposed expansion TPP will be located within the existing TPP land and no additional land would be required. Kaimur Wildlife Sanctuary is located at a distance of 7.7 km from the project site. The application for obtaining clearance from NWL was submitted on 15.12.2012 and the same is under consideration by MoEF&CC. Further, MoEF&CC vide their Draft Notification dated 22.09.2015 have proposed the extent of eco-sensitive zone as 1 km all around the boundary of Kaimur Wildlife Sanctuary. The cost of the project is Rs. 8,777.71 crores.
5. Jamarpani Coal Mine of Brahmani Basin, Rajmahal group of Coalfields, Jharkhand was allotted by Ministry of Coal for the proposed expansion. The boiler will be designed for 100% domestic coal (worst case scenario). However, till 100% domestic coal is available, 70% imported and 30% domestic coal will be used. The 30% domestic coal will be sourced from the linkage coal of the old units which will be phased out before the commissioning of the proposed expansion TPP. A revised MOU has been entered into with MMTC on dated 24.02.2016 for the desired coal

Page 1 of 8

Ankur

[Signature]

characteristics and quantity. As per revised MOU, the sulphur, ash and GCV are 0.6%, 12% (max.) and 5,000-5,500 Kcal/Kg respectively. The imported coal requirement will be 3.4 MTPA, which will be blended with domestic coal 1.6 MTPA (70:30). Consent for transportation of imported coal from Port to project location has been accorded by Railways vide their letter dated 16.10.2015.

6. The water requirement is 85.63 MLD and will be sourced from Obra Dam on Rihand River (upstream), which is at a distance of 1.5 km from the TPP. Water allocation is available vide letter dated 13.07.2009. High Concentration Slurry Disposal (HCSD) shall be installed for the ash disposal. M/s. Jaypee Cement Ltd., Daia, District Sonbhadra, U.P. has expressed interest to lift the fly ash generated from the TPP.

7. Based on the information, clarification, documents submitted and presentations made by you and your consultant, viz. BHEL, PCRI, Haridwar before the Expert Appraisal Committee (Thermal Power) in its 50th & 54th Meetings held during 28th 29th January, 2016 and 31st March, 2016 respectively, the Ministry hereby accords environmental clearance to the above project under the provisions of EIA Notification dated September 14, 2006 and subsequent amendments therein subject to compliance of the following Specific and General conditions:

A. Specific Conditions:

- (i) The EC is subject to the clearance from the Standing Committee of the NBWL. Further, the grant of EC does not necessarily imply that wildlife clearance shall be granted to the project. The proposal of wildlife clearance will be considered by the respective authorities on its merits and decision taken. The investment made in the project, if any based on EC, in anticipation of the clearance from wildlife angle shall be entirely at the cost and risk of the project proponent and MoEF shall not be responsible in this regard in any manner.
- (ii) The action plan submitted for phasing out the existing old Units shall be duly implemented in a time bound manner. Further, the standards notified by the Ministry on 07.12.2015 for thermal power plants shall also be complied by the existing Units.
- (iii) The EC is recommended for 70% imported and 30% domestic coal. The PP shall apply for suitable amendment of EC after obtaining the EC and FC of the linked coal block or if there is any change in the proposed source of coal.
- (iv) The Sulphur and ash content of imported coal shall not exceed 0.6% and 12 % respectively. The Sulphur and ash content of domestic coal shall not exceed 0.4% and 32% respectively. In case of variation of quality at any point of time, fresh reference shall be made to the Ministry for suitable amendments to the environmental clearance.
- (v) Detailed credible Action Plan for fly ash Utilization from the existing and expansion units in compliance to the Ministry's Notifications shall be submitted to the Ministry. The details (size, location and liner system, including capping if any for old ash pond) of existing ponds along with quantity of ash and that for proposed units should be provided.
- (vi) As a precautionary measure to prevent the entry of heavy metals into food chain, the PP should: (i) immediately barricade the polluting ash dykes and the contaminated area including agricultural fields of farmers, (ii) the PP should examine the possibility of acquiring the agriculture fields after paying

Ankur

compensation to the farmers, and (iii) the fields should not be used for cultivation till they are decontaminated.

- (vii) As the data provided by PP indicates contamination of soil by heavy metals crossing limits in respect of Ni, there is a need to carry out detailed assessment for soil contamination to know the extent (area & depth) of contamination and then preparation of remediation plan through a competent organization / agency in this field. Based on such study, the PP should undertake both short and long-term mitigation measures including bioremediation technologies to decontaminate the polluted sites and prevent further pollution from existing ash dykes.
- (viii) The PP should immediately undertake the study not only relating to the contaminated sites, but also the details on the number of ash dykes and the area covered by ash dykes, the amount of ash lying in the dykes, the volume of effluent discharged, and current status of these dykes should be made available for evolving effective decontamination strategies.
- (ix) As PP has indicated about achieving zero discharge of effluent, the details of proposed system are required to be provided by PP of the 12 MLD ETP proposed, including proposed R.O. system, management of R.O. reject as well as ash overflow and its recycling arrangement.
- (x) The PP should also undertake short and long-term studies on health disorders among people living within the contaminated area.
- (xi) The PP should create an Environment Cell exclusively for Obra TPP, which shall also look into the management of fly ash dumps and monitor decontamination programme of the contaminated sites. The Cell should include one ecologist, one soil scientist/microbiologist, one environmental scientist/engineer, one plant scientist and one occupational health expert. The Head of the Cell (officer of appropriate superiority and qualification) shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.
- (xii) As committed, a minimum amount of Rs. 35 crores shall be earmarked for the capital cost of CSR during the construction phase of the project. The CSR budget during the operational phase shall be minimum as per the CSR policy of GOL. Based on the socio-economic study being carried out by IIT Kanpur, a detailed budgeted credible action plan shall be submitted to the Ministry.
- (xiii) Vision document specifying prospective plan for the site shall be formulated and submitted to the Regional Office of the Ministry within six months.
- (xiv) Harnessing solar power within the premises of the plant particularly at available roof tops shall be carried out and status of implementation including actual generation of solar power shall be submitted along with half yearly monitoring report.
- (xv) A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute and results thereof analyzed every two year and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.
- (xvi) Online continuous monitoring system for stack emission, ambient air and effluent shall be installed.

Ankur

3

- (xvii) High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 30 mg/Nm³ or as would be notified by the Ministry, whichever is lesser. Adequate dust extraction system such as cyclones/bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided along with an environment friendly sludge disposal system.
- (xviii) The SO₂, NO_x and Hg emissions shall not exceed 100 mg/Nm³, 100 mg/Nm³ and 0.03 mg/Nm³ respectively.
- (xix) The specific water consumption shall not exceed 2.5 m³/MWh and zero waste water discharge shall be achieved.
- (xx) Adequate dust extraction system such as cyclones/ bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
- (xxi) COC of atleast 5.0 shall be adopted.
- (xxii) Monitoring of surface water quantity and quality shall also be regularly conducted and records maintained. The monitored data shall be submitted to the Ministry regularly. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall also be undertaken and results/findings submitted along with half yearly monitoring report.
- (xxiii) A well designed rain water harvesting system shall be put in place within six months, which shall comprise of rain water collection from the built up and open area in the plant premises and detailed record kept of the quantity of water harvested every year and its use.
- (xxiv) No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up / operation of the power plant.
- (xxv) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (xxvi) Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) shall be monitored in the bottom ash. No ash shall be disposed off in low lying area.
- (xxvii) No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with the State Pollution Control Board.
- (xxviii) Fugitive emission of fly ash (dry or wet) shall be controlled such that no agricultural or non-agricultural land is affected. Damage to any land shall be mitigated and suitable compensation provided in consultation with the local Panchayat.

- (xxix) Green Belt consisting of three tiers of plantations of native species all around plant and at least 50 m width shall be raised. Wherever 50 m width is not feasible a 20 m width shall be raised and adequate justification shall be submitted to the Ministry. Tree density shall not be less than 2500 per ha with survival rate not less than 80 %.
- (xxx) Green belt shall also be developed around the Ash Pond over and above the Green Belt around the plant boundary.
- (xxxi) The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the conditions stipulated in this clearance letter and other applicable environmental laws and regulations.
- (xxxii) CSR schemes identified based on need based assessment shall be implemented in consultation with the village Panchayat and the District Administration starting from the development of project itself. As part of CSR prior identification of local employable youth and eventual employment in the project after imparting relevant training shall be also undertaken. Company shall provide separate budget for community development activities and income generating programmes.
- (xxxiii) For proper and periodic monitoring of CSR activities, a CSR committee or a Social Audit committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.

B) General Conditions:

- (i) Space for FGD shall be provided for future installation as may be required.
- (ii) The treated effluents conforming to the prescribed standards only shall be re-circulated and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed.
- (iii) A sewage treatment plant shall be provided (as applicable) and the treated sewage shall be used for raising greenbelt/plantation.
- (iv) Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry.
- (v) Storage facilities for auxiliary liquid fuel such as LDO/ HFO/LSHS shall be made in the plant area in consultation with Department of Explosives, Nagpur. Sulphur content in the liquid fuel will not exceed 0.5%. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.
- (vi) First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
- (vii) Noise levels emanating from turbines shall be so controlled, such that the noise in the work zone shall be limited to 85 dB(A) from source. For people working in

44

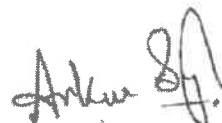
the high noise area, requisite personal protective equipment like earplugs/ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non noisy/less noisy areas.

- (viii) Regular monitoring of ambient air ground level concentration of SO₂, NO_x, PM_{2.5} & PM₁₀ and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Periodic reports shall be submitted to the Regional Office of this Ministry. The data shall also be put on the website of the company.
- (ix) Utilization of 100% Fly Ash generated shall be made from 4th year of operation. Status of implementation shall be reported to the Regional Office of the Ministry from time to time.
- (x) Provision shall be made for the housing of construction labour (as applicable) within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xi) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at the Website of MoEF&CC at <http://envfor.nic.in>.
- (xii) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, urban local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xiii) The proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM (PM_{2.5} & PM₁₀), SO₂, NO_x (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.
- (xiv) The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of the Ministry by e-mail.
- (xv) The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to MoEF&CC, its Regional Office, Central Pollution Control Board and State Pollution

Ankur Singh

Control Board. The project proponent shall upload the status of compliance of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, MoEF&CC.

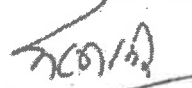
- (xvi) The progress of the project shall be submitted to CEA on six monthly basis.
- (xvii) Regional Office of the MoEF&CC will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will up-load the compliance status in their website and up-date the same from time to time at least six monthly basis. **Criteria pollutants levels including NO_x (from stack & ambient air) shall be displayed at the main gate of the power plant.**
- (xviii) Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
- (xix) The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
- (xx) Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry / CPCB/ SPCB who would be monitoring the compliance of environmental status.
- C) An as built or as completed report on EMP to be submitted stating the scope/extent of work envisaged in the EIA along with estimated cost vis-à-vis the actual completed works and cost incurred. A certificate/completion certificate accordingly, shall have to be submitted before commissioning of the TPP.
8. The Ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction. The Ministry may also impose additional environmental conditions or modify the existing ones, if necessary.
9. The environmental clearance accorded shall be valid for a period of 7 years from the date of issue of this letter to start operations by the power plant.
10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11. In case of any deviation or alteration in the project proposed including coal transportation system from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of the condition(s) imposed and to add additional environmental protection measures required, if any.
12. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under.

Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.


13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

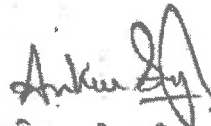
Yours faithfully,


(Dr. S. Kerketta)
Scientist F'

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
3. The Secretary, Department of Environment, Govt. of Uttar Pradesh.
4. The Chairman, U.P. Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow-226010.
5. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment Forest and Climate Change, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector - H, Aliganj, Lucknow-226020
6. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
7. The District Collector, Sonbhadra District, Govt. of U.P.
8. Guard file/Monitoring file.
9. Website of MoEF&CC


(Dr. S. Kerketta)
Scientist F'



अधिकासी अभियन्ता
ओबरा 'सी' जनपद निर्माण खण्ड IV
उ० प्र० राज्य विपुल उ० नि० लि०
ओबरा सोनभद्र

कार्यालय मुख्य अभियन्ता
एवं परियोजना समन्वयक
ओबरा ताप विद्युत परियोजना
उपयुक्त विद्युत् उत्पादन निगम
(उपयुक्त सरकार का उपक्रम)
पौठ आठ : ओबरा 231219
जि.स. : सोनभद्र (उपयुक्त)



OFFICE OF THE CHIEF ENGINEER
AND PROJECT CO-ORDINATOR
OBRA THERMAL POWER PROJECT
U.P.R.VIDYUT UTPADAN NIGAM LTD.
(A.U.P. Govt. Undertaking)
P.O.: OBRA - 231219
DISTRICT: SONBHADRA (UP)

CIN-U40101UP1980SGC005065

No 7378/CGM/W-1/83B-16

Dated. 23 April, 2024

Subj.: Compliance report for the period of October,2023 to March,2024 in respect of EC granted for 2x660 MW Obra-C TPS by MoEF&CC on dated 21.06.2016

Dr. S. Kerketta,
Scientist 'F',
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan,
Jorhugh Road, Aliganj,
New Delhi-110003

Dear Sir,

In reference to the EC granted by MoEF&CC for expansion by addition of 2x660 MW coal based Obra C TPS of M/s UPRVUNL at Obra Thermal Power Station kindly find attached herewith the compliance report for the period of October,2023 to March,2024.

Encl: - As above.

No. CGM/W-1/of dated

- Copy forwarded to the following for information and necessary action:-
01. Regional Directorate (North), PICUP Bhawan, Vibhuti Khand, Gomati Nagar, Lucknow-226010,
 02. Central Pollution Control Board (E-mail: cpcbLucknow@airbroadband.in),
Regional Office, State Pollution Control Board, 162- North Mohal, Near Chandi Hotel, Robertsganj,
Sonbhadra, UP.
 03. CEA, Sewa Bhawan, R.K. Puram, Sector-1, New Delhi

(Radhe Mohan) 23/04/2024
General Manager (Project Manager)

No. 7378/CGM/W-1/of dated

- Copy forwarded to the following for information and necessary action:-
01. Chief Engineer, Civil New Projects-II, 7th Floor Shakti Bhawan Extn., Lucknow
 02. Chief Engineer (Construction), Obra-C, Obra TPS, Obra
 03. Chief Project manager, Pragati, UPRVUNL, Shakti Bhawan, 14-Ashok Murg, Lucknow with the request that compliance report may please be uploaded on the Nigam's Website
 04. SE, Obra C Construction Circle-I&II, Obra
 05. Executive Engineer, Obra C Construction Division-IV, Obra.

(Radhe Mohan) 23/04/2024
General Manager (Project Manager)

(Radhe Mohan) 23/04/2024
General Manager (Project Manager)

EE, O'C'CCD-IV

2x660 MW Obra-C TPS at Obra, Distt.- Sonebhadra
Compliance report for the period of October, 2023 to March, 2024
on Terms & Conditions of MoEF&CC dated 21-06-2016

1. Proposal No. : IA/UP/THE/30897/2007
 2. File no. : J-13012/144/2007-IA.ii(T)
 3. Category of the proposal : Thermal Projects
 4. Name of the proposal : Expansion by addition of 2x660 MW coal based Obra 'C' TPS of M/s UPRVUNL at Obra Thermal Power Station
 5. Date of submission : 23 Nov 2015
 6. Name of the project proponent along with contact details:
 a) Name of the proponent : Uttar Pradesh Rajya Vidyut Utpadan Nigam Ltd.
 b) Contact Details : Chief General Manager, Obra Thermal Power Station, Obra
 c) State : Uttar Pradesh
 d) District : Sonebhadra
 e) Pin code : 226001
 Email: cgm.obra@uprvunl.org
 Mobile No.: 9415900575

Clause No.	SPECIFIC CONDITIONS	COMPLAINCE
(i)	The EC is subject to the clearance from the Standing Committee of the NBWL. Further, the grant of EC does not necessarily imply that wildlife clearance shall be granted to the Project. The proposal of wildlife clearance will be considered by the respective authorities on its merits and decision taken. The investment made in the project, if any based on EC, in anticipation of the clearance from wildlife angle shall be entirely at the cost and risk of the project proponent and MoEF shall not be responsible in this regard in any manner.	Wildlife clearance has been obtained from the competent authority, and a copy of the same has already been submitted to MoEF&CC.



(ii)	The action plan submitted for phasing out the existing old Units shall be duly implemented in a time bound manner. Further, the standards notified by the Ministry on 07.12.2015 for thermal power plants shall also be compiled by the existing units.	Five units of 50 MW (Unit #1 to 5) and three units of 100 MW (Unit #6 to 8) under Obra 'A' TPS have been phased out. Five units of 200 MW (Unit # 9 to 13) are presently operative under Obra 'B' TPS. R&M work of unit # 9, 10, 11&12 have been completed through M/s BHEL. During R&M work ESP of 99.9% efficiency have been installed in unit # 9, 10, 11&12 and SPM level in the flue gas through the chimney is maintained within 100 mg/Nm ³ which is as per the limit fixed by MoEF/CPCB. Unit # 13 is presently under shut down and R&M work is in progress. In unit # 13 also ESP of 99.9% efficiency with a design SPM level within 100 mg/Nm ³ has been installed.
(iii)	The EC is recommended for 70% imported and 30% domestic coal. The PP shall apply for suitable amendment of EC after obtaining the EC and FC of the linked coal block or if there is any change in the proposed source of coal.	The work is under construction stage and in case of any deviation with respect to the EC, the same shall be applied for suitable amendment.
(iv)	The Sulphur and ash content of imported coal shall not exceed 0.6% and 12% respectively. The Sulphur and ash content of domestic coal shall not exceed 0.4% and 32% respectively. In case of variation of quantity at any point of time, fresh reference shall be made to the Ministry for suitable amendments to the environmental clearance.	The project is under construction state. In case of any deviation in the sulphur and ash content in imported and domestic coal w.r.t. the EC, same shall be applied for suitable modification.
(v)	Detailed credible Action Plan for fly ash Utilization from the existing and expansion units in compliance to the Ministry's Notifications shall be submitted to the Ministry. The details (size, location and liner system, including capping if any for old ash pond) of existing ponds along with quantity of ash and that for proposal unit should be provided.	Project is under construction stage and the plan for fly ash utilization has been submitted to the ministry. For existing units of Obra TPS, Fly ash is being utilized in cement manufacturing through M/s Ultratech and for manufacturing of fly ash based brick through brick manufacturers. Work order has been placed for lifting of 14.39 LMT ash deposited in low lying area and amended stone queries. Lifting of 13.71 LMT out of LMT ash is already done. (b) Reclamation of low lying area.




		<p>for utilization of existing Bottom Ash lying at Ash Dyke.</p> <p>Work order for 3 Lack MT fly ash lifting from 2X660 MW Obra C's silo has been awarded to M/s Ultratech to use in cement manufacturing. And tender of balance quantity of fly ash which is generated from Obra C's unit has been invited which Technical Bid shall be opened on 20.04.2024. and another tender for lifting of 8 LMT pond ash generated from Obra C's unit to laying in low lying area is under process and order to be placed shortly. Except above a tender for lifting of 10 LMT pond ash generated from Obra C's unit to laying in low lying area to be invited shortly.</p>
(vi)	<p>As a precautionary measure to prevent the entry of heavy metals into food chain, the PP should: (i) Immediately barricade the polluting ash dykes and the contaminated area including agricultural fields of farmers, (ii) the PP should examine the possibility of acquiring the agriculture fields after paying compensation to the farmers, and (iii) the fields should not be used for cultivation till they are decontaminated.</p>	<p>Being complied as already mentioned in the compliance report of April, 2017.</p> <p>This is also inform that new ash dyke is proposed to be constructed for Obra C and presently proposed the raising of existing ash dyke in which provision of HDPE/LDPE liner has been made to prevent the possibility of contamination of soil by heavy metals.</p>
(vii)	<p>As the data provided by PP indicates contamination of soil by heavy metals crossing limits in respect of Ni, there is a need to carry out detailed assessment for soil contamination to know the extent (area and depth) of contamination and then preparation of remediation plan through a competent organization/agency in this field. Based on such study, the PP should undertake both short and long term mitigation measures including bioremediation technologies to decontaminate the polluted sites and prevent further pollution from existing ash dykes.</p>	<p>As above clause no. (vi)</p>
(viii)	<p>The PP should immediately undertake the study not only relating to the contaminated</p>	<p>As per above clause (vi).</p>

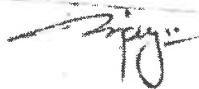
	<p>sites, but also the details on the number of ash dykes and the area covered by ash dykes, the amount of ash lying in the dykes, the volume of effluent discharged, and the current status of these dykes should be made available for evolving effective decontamination strategies.</p>	
(ix)	<p>As PP has indicated about achieving zero discharge of effluent, the details of proposed system are required to be provided by PP of the 12 MLD ETP proposed, including proposed R.O. system, management of R.O. reject as well as ash overflow and its recycling arrangements.</p>	<p>Provision/ Construction work of AWRS, ETP, STP and IDCT is under progress for meeting out Zero Liquid Discharge (ZLD).</p>
(x)	<p>The PP should also undertake short and long term studies on health disorders among people living within the contaminated area.</p>	<p>Sprinkling of water on road and nearby area has been done to suppress the dust particles.</p>
(xi)	<p>The PP should create an Environment Cell exclusively for Obra TPP, which shall also look into the management of fly ash dumps and monitor decontamination programmed of the contaminated sites. The cell should include one ecologist, one soil scientist/microbiologist, one environmental scientist/engineer, one plant scientist and one occupational health expert. The Head of the Cell (offer of appropriate superiority and qualification) shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.</p>	<p>Environmental cell has been created has already been reported in the compliance report of period April, 2017.</p>



(xii)	As committed, a minimum amount of Rs 35 crores shall be earmarked for the capital cost of CSR during the construction phase of the Project. The CSR budget during the operational phase shall be minimum as per the CSR policy of GOI. Based on the socio-economic study being carried out by IIT Kanpur, a detailed budgeted credible action plan shall be submitted to the Ministry.	Following works has been completed under CSR-scheme- 1. Ration Kit distribution for weaker section of society during COVID-19 Rs. 10.00 Lakh 2. Distribution of Ration Kit, Mask and Hand Sanitizer Rs. 20.00 Lakh 3. Installation of Oxygen Plant at District Hospital, Sonobhadra Rs. 19.60 Lakh 4. Construction of boundary wall and renovation of GGIC Ghārawal amounting to Rs 21.27 lakh 5. 20.01 Crores rupees has been transferred to Govt. depott. As per approved by DM sonobhadra as a working agency for multiple development works in district sonobhadra.
(xiii)	Vision document specifying prospective plan for the site shall be formulated and submitted to the Regional Office of the Ministry within six months.	Project is being constructed within premises of existing Thermal Power Plant.
(xiv)	Harnessing solar power within the premises of the plant particularly at available roof tops shall be carried out and status of implementation including actual generation of solar power shall be submitted along with half yearly monitoring report.	Project is under construction stage and provisions have been made in EPC contract. Status of the work as desired shall also be submitted on implementation of this condition.
(xv)	A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute and results thereof analyzed every two year and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.	Being complied. As already mentioned in the compliance report of period April, 2017.
(xvi)	Online continuous monitoring system for stack emission, ambient air and effluent shall be installed.	Provision has been made in the EPC contract and implemented during the construction activities.



(xvi)	High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 30mg/Nm ³ or as would be notified by the Ministry, whichever is lesser. Adequate dust extraction system such as cyclones/bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided along with an environment friendly sludge disposal system.	Construction of high efficiency ESP is under construction which will be capable of containing PM level in flue gas within 30 mg/NM ³ which is well within value notified by MoEF&CC.
(xviii)	The SO ₂ , NO _x and Hg emissions shall not exceed 100 mg/NM ³ , 100 mg/NM ³ and 0.03 mg/Nm ³ respectively.	Provision has been made in the engineering and design of the project so that the value of SO ₂ , NO _x and Hg do not exceed 100 mg/NM ³ , 100 mg/NM ³ and 0.03 mg/Nm ³ respectively.
(xix)	The specific water consumption shall not exceed 2.5 m ³ /MWh and zero waste water discharge shall be achieved.	Provisions to keep specific water consumption within the notified limit of 2.5 m ³ /MWh and zero waste water discharge have been made.
(xx)	Adequate dust extraction system such as cyclones/bag filters and water spray system in dusty areas such as in coal handling points, transfer areas and other vulnerable dusty areas shall be provided.	Provision for adequate dust extraction system has been made in the engineering and design of the project and implemented during the construction activities.
(xxi)	COC of at least 5.0 shall be adopted.	Provision of COC of 6.0 has been made in the engineering and design of the project.
(xxii)	Monitoring of surface water quantity and quality shall also be regularly conducted and records maintained. The monitored data shall be submitted to the Ministry regularly. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall also be undertaken and results/findings submitted along with half yearly monitoring report.	Project is under construction stage and shall be complied on commissioning of the project and implemented during the construction activities.
(xxiii)	A well designed rain water harvesting system shall be put in place within six months which shall comprise of rain water collection from the built up and open area in	Provision for rain water harvesting has been made in the engineering and design of the



	the plant premises and detailed record kept of the quantity of water harvested every year and its use.	project and implemented during the construction activities.
(xxiv)	No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up/operation of the power plant.	Shall be complied.
(xxv)	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	Being complied in the leveling and grading activities of the site.
(xxvi)	Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) shall be monitored in the bottom ash. No ash shall be disposed off in low lying area.	Construction DFAES is under progress
(xxvii)	No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close coordination with the State Pollution Control Board.	Being complied.
(xxviii)	Fugitive emission of fly ash (dry or wet) shall be controlled such that no agricultural or non-agricultural land is effected. Damage to any land shall be mitigated and suitable compensation provided in consultation with the local Panchayat.	Project is under construction stage and this condition shall be complied on commissioning of the project.
(xxx)	Green Belt consisting of three tiers of plantations of native species all around plant and at least 50m width shall be raised. Wherever 50 m width is not feasible a 20 m width shall be raised and adequate justification shall be submitted to the	Project is under construction stage and provision for the green belt has already been made in the DPR as per condition of EC.

	Ministry. Tree density shall not be less than 2500 per ha with survival rate not less than 80%.	
(xxx)	Green belt shall also be developed around the Ash pond over and above the Green belt around the plant boundary.	Shall be implemented.
(xxxi)	The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the conditions stipulated in this clearance letter and other applicable environmental laws and regulations.	Company has formulated Corporate Environmental Policy at HQ level and a committee has also been constituted at Obra Project level vide OM No. 4924/CGM/W-1/83B-16 Dt. 30.04.2016 which has already been reported in the compliance report of period April, 2017 for ensuring adherence to the policy and compliance with the conditions stipulated in the EC.
(xxxii)	CSR schemes identified based assessment shall be implemented in consultation with the village Panchayat and the District Administration starting from the development of project itself. As part of CSR prior identification of local employable youth and eventual employment in the project after imparting relevant training shall be also undertaken. Company shall provide separate budget for community development activities and income generating programmes.	Shall be complied.
(xxxiii)	For proper and periodic monitoring of CSR activities, a CSR committee or a social audit committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.	Shall be complied.
	B) General Conditions	
(i)	Space for FGD shall be provided for future installation as may be required.	Provision of space for FGD has been made.
(ii)	The treated effluents conforming to the prescribed standards only shall be circulated and reused within the plant.	Construction of ETP is under progress. Arrangements shall be made in colony area.



	Arrangements shall be made that effluents and storm water do not get mixed.	
(iii)	A sewage treatment plant shall be provided (as applicable) and the treated sewage shall be used for raising greenbelt/plantation.	construction of STP has been completed and STP is operational in colony area. Construction of STP in plant area is under progress.
(iv)	Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry.	Project is under construction stage and shall be complied on commissioning of the project.
(v)	Storage facilities for auxiliary liquid fuel such as LDO/HFO/LEHS shall be made in the plant area in consultation with Department of Explosives, Nagpur. Sulphur content in the liquid fuel will not exceed 0.5%. Disaster Management plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.	Project is under construction stage and shall be complied on commissioning of the project.
(vi)	First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.	First aid and sanitation arrangement for the drivers and other contract workers have been made at work site
(vii)	Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 85 dB(A) from source. For people working in the high noise area, requisite personal equipment like earplugs/ earmuffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non-noisy/ less noisy areas.	Shall be implemented.
(viii)	Regular monitoring of ambient air ground level concentration of SO ₂ , NO _x , PM ₁₀ and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed	Shall be implemented.


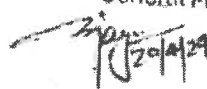
	the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Periodic reports shall be submitted to the Regional Office of the Ministry. The data shall also be put on the website of the Company.	
(ix)	Utilization of 100% Fly Ash generated shall be made from 4 th year of operation. Status of implementation shall be reported to the Regional Office of the Ministry time to time.	Project is under construction state and utilization of 100% fly ash shall be made after commissioning as per condition of EC.
(x)	Provision shall be made for the housing of construction labor (as applicable) within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile, toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the Project.	Being complied.
(xi)	The Project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locally concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at the Website of MoEF&CC at http://www.mefcc.gov.in .	Complied as already mentioned in the compliance report of period April, 2017.
(xii)	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, urban local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall be put on the website of the Company by the proponent.	Complied as already mentioned in the compliance report of period April, 2017.



(xiii)	The proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM (PM2.5 & PM10), SO ₂ , NO _x (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.	Being complied.
(xiv)	The environment statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the Project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Officers of the Ministry of e-mail.	Shall be complied
(xv)	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to MoEF&CC, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The project proponent shall upload the status of compliance of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, MoEF&CC.	Being complied.
(xvi)	The progress of the project shall be submitted to CEA on six monthly basis.	Shall be complied.
(xvii)	Regional Office of the MoEF&CC will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report, and Environment Management plan along with	Being complied.

[Handwritten Signature]

	<p>the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will up-load the compliance status in their website and up-date the same from time to time at least six monthly basis. Criteria pollutants levels including NOx (from stack & ambient air) shall be displayed at the main gate</p>	
<p>xviii)</p>	<p>Separate funds shall be allocated for implementation of environmental protection measures along with item wise break up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year wise expenditure should be reported to the Ministry.</p>	<p>Shall be complied</p>
<p>(xix)</p>	<p>The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the date of start of the land development work and commissioning of plant.</p>	<p>Shall be complied</p>
<p>(xx)</p>	<p>Full cooperation shall be extended to the Scientists/Officers from the Ministry/Regional Office of the Ministry/CPCB/SPCB who would be monitoring the compliance of environmental status.</p>	<p>Shall be complied.</p>


 (Radhe Mohan)
 General Manager/ Project Manager
 23/04/24


CIN-U40101UP1980SGC005065

कार्यालय अधिशासी अभियन्ता
ओबरा 'सी' जानपद निर्माण खण्ड-1
उ०प्र०रा०वि०उत्पादन नि०लि०
(उ०प्र० सरकार का उपक्रम)
पी० आ० : ओबरा 231219
जिला : सोनभद्र (उ०प्र०)



OFFICE OF THE EXECUTIVE ENGINEER
OBRA 'C' CIVIL CONSTRUCTION DIVISION-I
U.P.R.VIDYUT UTPADAN NIGAM LTD.
(A U.P. Govt. Undertaking)
P.O. : OBRA - 231219
DISTRICT: SONEBHADRA (UP)

पत्रांक: 402/ओ'सी'जानिखं-1/वन विभाग

दिनांक: 27/जुलाई, 2017

विषय:- ओबरा कालोनी के सेक्टर- 5,6 एवं 7 में स्थित पेड़ों के पातन शुल्क जमा करने के सम्बन्ध में।

सन्दर्भ:- आपक पत्रांक 1376/36-10 लखनऊ दिनांक 13 अप्रैल, 2012 एवं 3932/ओबरा/37 दिनांक 31 मई, 2017 के सन्दर्भ में

प्रभागीय वनाधिकारी,
ओबरा वन प्रभाग,
ओबरा-सोनभद्र।

महोदय,

कृपया उपरोक्त सन्दर्भित पत्रों के सन्दर्भ में सेक्टर- 5,6 एवं 7 में अवस्थित पेड़ों के पातन हेतु 4191 वृक्षों का पातन शुल्क रू० 100.00 प्रति वृक्ष की दर से रू० 4,19,100.00 की धनराशि एच डी एफ सी बैंक, शाखा-ओबरा से निर्गत डी०डी०न०-002137 दिनांक 25.07.2017 जो प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा-सोनभद्र के पक्ष में देय है। अग्रेतर कार्यवाही हेतु सन्तुष्ट है।

सन्तुष्टक :- यथापरोक्त

पत्रांक: 402/ओ'सी'जा.नि.खं-1/तददिनांक-

प्रतिलिपि निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

01. अधीक्षण अभियन्ता, ओबरा 'सी' जानपद निर्माण मण्डल, ओबरा।
02. प्रभागीय विक्रय प्रबन्धक, उ०प्र० वन निगम दुहरी-सोनभद्र।

(मकसूद अन्सारी)
अधिशासी अभियन्ता

(मकसूद अन्सारी)
अधिशासी अभियन्ता

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41

172

CIN-U40101UP1980SGC005065

कार्यालय अधिशासी अभियन्ता
ओबरा 'सी' जानपद निर्माण खण्ड-1
उत्प्रेरक विद्युत् उत्पादन निगम लि
(उत्प्रेरक सरकार का उपक्रम)
पता आ0 : ओबरा 231219
जिला : सोनभद्र (उत्प्रेरक)



OFFICE OF THE EXECUTIVE ENGINEER
OBRA 'C' CIVIL CONSTRUCTION DIVISION-I
U.P.R.VIDYUT UTPADAN NIGAM LTD.
(A U.P. Govt. Undertaking)
P.O. : OBRA - 231219
DISTRICT: SONEBHADRA (UP)

पत्रांक: 287/ओ'सी'जानिखं-1/वन विभाग

दिनांक: 23/जनवरी,2017

विषय:- ओबरा कालोनी के सेक्टर- 5,6 एवं 7 में स्थित पेड़ों के पातन हेतु अनुमति के सम्बन्ध में।

सन्दर्भ:- आपका पत्रांक 1784/ओबरा/37 दिनांक 25 नवम्बर,2016 एवं 2094/ओबरा/37 दिनांक 24 दिसम्बर,2016 सेवा में,

प्रभागीय वनाधिकारी,
ओबरा वन प्रभाग,
ओबरा-सोनभद्र।

कृपया उपरोक्त सन्दर्भित पत्रांक के सन्दर्भ में सेक्टर- 5,6 एवं 7 में अवस्थित पेड़ों के पातन हेतु अनुमति के शर्त संख्या एक (1) के अनुसार 4191 वृक्षों के पातन के बदले दोगुने 8382 वृक्षों के वर्षाकाल में रोपड़ हेतु धनराशि इलाहाबाद बैंक,शाखा-ओबरा से निर्गत रु 9,50,400.00 का डी0डी0न0-904070 दिनांक 23.01.2017 जो प्रभागीय वनाधिकारी, ओबरा वन प्रभाग,ओबरा-सोनभद्र के पक्ष में देय है।

इस अनुरोध के साथ संलग्न है कि प्रभागीय विक्रय प्रबन्धक,उत्प्रेरक वन निगम,दुद्धी-सोनभद्र के पत्रांक 1272/ओबरा परियोजना सी/दिनांक 06.12.2016 के संदर्भ में शर्त सं0 (1) का भुगतान प्राप्त करने का प्रमाण पत्र उनको निर्गत करते हुए एक प्रति इस कार्यालय को भी प्राथमिकता पर उपलब्ध कराने का कष्ट करें,ताकि वृक्षों के नीलागी की अपेक्षित कार्यवाही की जा सके।

संलग्नक: यथापरोक्ष।

(मकसूद अन्सारी)
अधिशासी अभियन्ता

पत्रांक: 287/ओ'सी'जा.नि.खं-1/तद्दिनांक-

प्रतिलिपि निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

01. प्रभागीय विक्रय प्रबन्धक,उत्प्रेरक वन निगम,दुद्धी-सोनभद्र को उपरोक्त डी0डी0 की प्रति इस अनुरोध के साथ प्रेषित है कि शर्त सं0 (1) के विरुद्ध धनराशि इस पत्र के साथ जमाकर दिए जाने के अलोक में कृपया सन्दर्भित कार्यों को 07 दिनों में पूर्ण करवाने हेतु आवश्यक कार्यवाही करने का कष्ट करें। सूचनार्थ है कि ओबरा 'सी' विस्तार परियोजना के कार्य हेतु में0 दुसान क0 कार्यस्थल पर आ गये हैं परन्तु वृक्षों के पातन न होने के कारण कार्य बाधित हो रहा है। अतः सर्वोच्च प्राथमिकता पर वृक्षों की नीलागी एवं पातन हेतु कार्यवाही करने का कष्ट करें।
02. अधीक्षण अभियन्ता, ओबरा 'सी' जानपद निर्माण मण्डल, ओबरा।
03. सहायक अभियन्ता/अवर अभियन्ता, ओबरा 'सी' जानपद निर्माण खण्ड-प्रथम।

(मकसूद अन्सारी)
अधिशासी अभियन्ता

प्राप्त
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कार्यालय अधिशासी अभियन्ता
ओबरा 'सी' जानपद निर्माण
उपकरण विभाजन निगम
(उपकरण सरकार का उपकरण)
पता : ओबरा 231219
जिला : सोनभद्र (उपकरण)



OFFICE OF THE EXECUTIVE ENGINEER
OBRA 'C' CIVIL CONSTRUCTION DIVISION-I
U.P.R. VIDYUT UTPADAN NIGAM LTD.
A U.P. Govt. Undertaking
P.O. : OBRA - 231219
DISTRICT: SONEBHADRA (UP)

पत्रांक: 185/ओ'सी'जानिखं-1/वन विभाग

दिनांक: 29/दिसम्बर, 2017

विषय:- 2X660 मेगावाट ओबरा 'सी' विस्तार परियोजना के राख बॉध स्वीच यार्ड राख संचालन क्षेत्र एवं 33 के 0 वी 0 सब स्टेशन के निर्माण हेतु ओबरा कालोनी के सेक्टर- 2,3,4(गांधी मैदान) एवं केन्द्रीय भण्डार क्षेत्र 'ब' ताप विद्युत गृह ओबरा के क्षेत्र में स्थित पेड़ों के पातन हेतु अनुमति के सम्बन्ध में।

सन्दर्भ:- आपका पत्रांक 1669/ओबरा/37 दिनांक 15.11.2017 एवं 1888/ओबरा/16 एफ-1 दिनांक 30.11.2017

सेवा में,

प्रभागीय वनाधिकारी,
ओबरा वन प्रभाग,
ओबरा-सोनभद्र।

कृपया उपरोक्त सन्दर्भित पत्रों के सन्दर्भ में सेक्टर-2,3,4 (गांधी मैदान) एवं केन्द्रीय भण्डार क्षेत्र 'ब' ताप विद्युत गृह ओबरा के क्षेत्र में अवस्थित 1156 वृक्षों के पातन के बदले 6712 वृक्षों के वर्षाकाल में रोपण एवं 1156 वृक्षों के पातन अनुज्ञा हेतु पातन अनुज्ञा शुल्क रु 100.00 प्रति वृक्ष की दर से कुल धनराशि रु 933588.00 मूल्य का बैंक ऑफ बलौदा बैंक, शाखा-ओबरा से निर्गत डी 0 डी 0 न 0-327617 दिनांक 28.12.2017 जो प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा-सोनभद्र के पक्ष में देय है मूल रूप में इस अनुरोध के साथ संलग्न है कि प्रभागीय विद्युत प्रवर्धक, उपकरण वन निगम, दुहरी-सोनभद्र को भुगतान प्राप्त करने का प्रमाण पत्र निर्गत करते हुए एक प्रति इस कार्यालय को भी प्राथमिकता पर उपलब्ध कराने का कष्ट करें, ताकि वृक्षों के नीलामी की अपेक्षित कार्यवाही की जा सकें।

संलग्नक: यथापरोक्त।

पत्रांक: 185/ओ'सी'जा.नि.खं-1/तददिनांक-

प्रतिलिपि निम्नलिखित को सादर सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 01- मुख्य अभियन्ता (निर्माण) 'स' ताप विद्युत गृह ओबरा
- 02- अधीक्षण अभियन्ता, ओबरा 'सी' जानपद निर्माण मण्डल-1, ओबरा।
- 03- सहायक अभियन्ता ओ 0 सी 0 सी 0 डी 0 -1, ओबरा।



(मकसूद अन्सारी)
अधिशासी अभियन्ता

(मकसूद अन्सारी)
अधिशासी अभियन्ता

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पौधा सेक्टर नं-5 के अन्तर्गत पौधों की विवरण

सं०	वृक्ष का नाम	0-30	31-60	61-90	91-120	121-150	151-180	180-210	कुल
		0-10	11-20	21-30	31-40	41-50	51-60	61-70	
		1	आम	1	40	79	113	96	
2	नीम	0	14	46	55	24	15	9	163
3	पीपल	0	3	6	7	2	2	28	48
4	संजना	0	1	17	22	25	18	14	97
5	लिप्टरा	0	2	0	0	0	0	1	3
6	अमरुद	1	36	31	7	0	0	0	75
7	गूलर	0	2	6	6	6	2	1	23
8	बरगद	0	1	0	0	1	0	0	2
9	बैर	0	2	7	2	0	0	0	11
10	बेल	0	6	25	15	11	2	1	60
11	कदम	0	4	10	5	5	8	9	41
12	सिंगर	0	0	0	0	0	1	0	1
13	जागुन	0	5	7	15	9	8	4	48
14	जंगल जलेबी	0	1	4	8	3	3	0	19
15	सहस्रत	0	1	2	1	0	0	0	4
16	कटहल	0	2	9	10	9	5	6	41
17	इमली	0	0	0	0	1	0	0	1
18	धिलधिल	0	2	10	5	1	0	1	19
19	सामोम	0	0	0	0	1	0	0	1
20	बबूल	0	1	2	1	0	0	0	4
21	बादाम	0	1	0	0	0	0	0	1
22	आँवला	0	0	2	3	1	1	0	7
23	फूल	0	0	1	1	0	0	0	2
24	सिरिसा	0	1	0	0	0	2	0	3
25	गुलमोहर	0	0	0	0	0	2	1	3
26	अशोक	0	11	0	0	1	1	1	14
27	खड	0	0	0	0	1	0	0	1
28	नींबू	0	0	1	0	0	0	0	1
29	हरिभंगार	0	0	1	0	0	0	0	1
30	हरदा	0	0	0	1	0	0	0	1
31	सूखाआम	0	0	2	5	2	0	0	9
32	सूखानीम	0	0	1	0	0	0	0	1
33	परासा	0	0	0	1	0	0	0	1
		2	136	269	283	199	113	140	1142

जि.पौ.स.प.
त्रिलोकी दुबे
वन दरीगा


त्रिलोकी नारायण
वन अगियन्ता


म.क.अ.अ.
अधिसासी अभियन्ता



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या—

Ref.No.: G0922/O.A. No. 695/2024

दिनांक—

Date: 14.10.2024

सेवा में,

प्रभागीय वनाधिकारी,
ओबरा वन प्रभाग, ओबरा,
सोनभद्र।

अतिमहत्वपूर्ण /
मा० एन०जी०टी० प्रकरण

विषय:— मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या—695/2024 श्याम जी मिश्रा बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक—02.09.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या—695/2024 श्याम जी मिश्रा बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक—02.09.2024 का संदर्भ ग्रहण करने का कष्ट करें (आदेश की छायाप्रति संलग्न है)। उक्त पारित आदेश के मुख्य अंश निम्नवत् है:—

".....5. From the report we find that neither it has been specified as to whether the land in which trees have been cut is a forest land or not, nor regarding the kind of trees, age and other details of the trees which were allowed to be cut by Divisional Forest Officer including, ownership of land, necessary facts have been disclosed. We are also at a loss to appreciate as to what relevant considerations were considered by Divisional Forest Officer in permitting cutting of trees since that is the requirement under the provisions of UP Protection of Trees Act, 1975. The report therefore is incomplete and does not disclose all the necessary facts....."

मा० एन०जी०टी० द्वारा आदेश पारित होने से पूर्व उक्त प्रकरण में संयुक्त समिति की आख्या दिनांक—30.08.2024 को मा० एन०जी०टी० में दाखिल की गयी थी। उपरोक्त वर्णित आदेश के अनुपालन में फैंक्चुअल आख्या आपके स्तर से भी दाखिल किया जाना है।

अतः उपरोक्त के परिप्रेक्ष्य में आपसे अनुरोध है कि उक्त प्रकरण में मा० एन०जी०टी० द्वारा पारित आदेश के अनुपालन में रिस्पॉन्स मा० एन०जी०टी० में दाखिल कराये जाने हेतु आवश्यक कार्यवाही किये जाने का कष्ट करें।

संलग्नक:— यथोपरि।

भवदीय,

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:—

1. जिलाधिकारी महोदय, सोनभद्र को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. संयुक्त समिति के सदस्यों को सूचनार्थ।

(सुश्री विन्दकर)
क्षेत्रीय अधिकारी

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0923/O.A. No. 695/2024

दिनांक:-

Date: 14.10.2024

सेवा में,

मुख्य महाप्रबन्धक,
मे० उ०प्र० राज्य विद्युत उत्पादन निगम लि०,
ओबरा तापीय परियोजना, ओबरा,
जनपद-सोनभद्र।

अतिमहत्वपूर्ण/
मा० एन०जी०टी० प्रकरण

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-695/2024 श्याम जी मिश्रा बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-02.09.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-695/2024 श्याम जी मिश्रा बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-02.09.2024 का संदर्भ ग्रहण करने का कष्ट करें (आदेश की छायाप्रति संलग्न है)। मा० एन०जी०टी० द्वारा आदेश पारित होने से पूर्व उक्त प्रकरण में संयुक्त समिति की आख्या दिनांक-30.08.2024 को मा० एन०जी०टी० में दाखिल की गयी थी। मा० एन०जी०टी० द्वारा पारित आदेश दिनांक-02.09.2024 का अनुपालन तथा संयुक्त समिति की आख्या में उचित संस्तुति/सुझावों का अनुपालन कर रिस्पॉन्स मा० एन०जी०टी० में आपके स्तर से दाखिल किया जाना है।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देश दिये जाते हैं कि उक्त प्रकरण में मा० एन०जी०टी० द्वारा पारित आदेश के अनुपालन में रिस्पॉन्स मा० एन०जी०टी० में दाखिल कराये जाने हेतु आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

संलग्नक:- यथोपरि।

भवदीय,

(शशी विन्दकर)
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित:-

1. जिलाधिकारी महोदय, सोनभद्र का सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (पुत-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

(शशी विन्दकर)
क्षेत्रीय अधिकारी